

The High Court of Kerala

Kochi- 682 031
Dated- 10.08.2017

Proceedings

High Court establishment- promotion to the categories of Private Secretary (Higher Grade) to Judge and Private Secretary to Judge, High Court – modified orders issued.

- Read :-1. G.O.(Ms)No.40/17/Home dated 4.3.2017
2. High Court proceedings No.A5-43891/2015(1) dated 12.6.2017.
3. High Court proceedings No.A5-43891/2015(2) dated 12.6.2017.
4. High Court proceedings of even number dated 1.8.2017.
5. Interim order dated 11.7.2017 in W.P.(C) No.22823/2017.

Order No. A5- 43891/2015

As per the Government Order read (1) above, Government have modified the scales of pay of Private Secretary to Judge and Private Secretary(H.G) to Judge and also revised the ratio of 1:3 between Private Secretary to Judge and Private Secretary (H.G) to Judge in the High Court as 3:1 with effect from 1.4.2016.

Accordingly, as per the High Court proceedings read (2) above, the ratio between Private Secretary to Judge and Private Secretary(H.G) to Judge was refixed w.e.f 1.4.2016 as 29 and 9 respectively. Pursuant to that, 19 officials in the category of Private Secretary (H.G) to Judge were reverted as Private Secretary to Judge as per the High Court proceedings read(3) above.

Aggrieved by the reversion, Smt.S.Bindu, the seniormost among the reverted officials and nine others have filed W.P.(C) No.22823/2017 before the Honourable High Court.

Meanwhile, when a vacancy arose in the category of private Secretary(H.G) to Judge w.e.f. 1.8.2017 F.N., consequent to the retirement of Sri.N.Asokan, Private Secretary(H.G) to Judge on 31.7.2017 A.N., as per the High Court proceedings read (4) above Smt.Bindu S., Private Secretary to Judge was promoted as Private Secretary (Higher Grade) to Judge, High Court with effect from 1.8.2017 F.N. and the consequent vacancy of Private Secretary to Judge was filled up by promoting Smt.Praseethamol P.S., Personal Assistant(Selection Grade) to Judge as Private Secretary to Judge.

As per the interim order dated 11.7.2017 in WP(C) 22823/2017 read (5) above, the Honourable High Court of Kerala has stayed the reversion of the petitioners therein including Smt.S.Bindu w.e.f 1.4.2016.

In the light of the interim order of the Honourable High Court in W.P.(C) No.22823/2017, the Honourable Chief Justice has ordered that the promotion granted to Smt.Bindu S. as Private Secretary(H.G) to Judge w.e.f 1.8.2017 F.N. be cancelled and the promotion granted to Smt.Praseethamol P.S. as Private Secretary to Judge be modified as under Article 72 of the Kerala Financial code. His Lordship has also ordered that filling up of further vacancies that are likely to arise in the category of Private Secretary(H.G) to Judge be deferred for the time being.

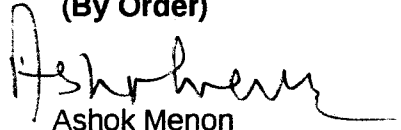
(p.t.o.)

Accordingly, the promotion granted to Smt.Bindu S. as Private Secretary(H.G) to Judge w.e.f 1.8.2017 F.N. is cancelled.

The promotion of Smt.Praseethamol P.S., Personal Assistant (Selection Grade) to Judge, High Court as Private Secretary to Judge, High Court is modified as against the vacancy left unfilled in the category of Private Secretary(H.G) to Judge, recouring to Article 72 of Kerala Financial Code Vol.I.

High Court proceedings read (4) above stands modified to the above extent.

(By Order)


Ashok Menon
Registrar General
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To

The persons concerned.
The Accountant General (A& E), Kerala, Thiruvananthapuram (3 copies)
The Sub Treasury Officer, Ernakulam
The Private Secretary to the Chief Justice, High Court
The Personal Assistant to the Chief Justice, High Court
The Confidential Assistants to the Registrars, High Court
The I.T. Section, High Court (**for publishing in the High Court website.**)
The Finance Wing, High Court.
The G (Accounts- I, II & III) Sections, High Court
The A1, A2, A3, A4 & A6 seats, High Court
The Administrative Records Section, High Court
The File/Stock File.